

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2528
ANSWERED ON:07.03.2003
DEBT RECOVERY TRIBUNALS
C. SREENVAASAN

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of Debt Recovery Tribunals at present in operation in the country, State wise;
- (b) whether these tribunals have appointed receivers for companies which owe a substantial amount to public sector banks and financial institutions;
- (c) if so, the details of such companies which owe more than Rs. 100 crore to public sector banks and financial institutions;
- (d) the details of companies for whom Debt Recovery Tribunals have appointed receivers during the last three years; and
- (e) the details of companies whose assets have been sold by the receivers appointed by the DRTs and the total proceeds by the sale of these assets in each case?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL):

- (a) to (e) The information is being collected and will be laid on the Table of the House.